

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

NEW DELHI

ORIGINAL APPLICATION NO. 294 OF 2023

IN THE MATTER OF :-

PRASOON PANT & ANTH.APPLICANT

VERSUS

STATE OF U.P. & OTHS. RESPONDENTS

DOH. - 23.08.2024

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DELHI

DATED – 14.08.2024

Savitri

RESPONDENT NO. 88
M/S VANCHU HUT

THROUGH

SUNIL KUMAR GUPTA

(Advocate) (D/672/1990)

Counsel For Respondent No. 88

JBK SOLUTIONS

Advocates & Attorneys

D-280 , Prashant Vihar; Delhi- 110085

MB. 8178725405 ; 9667342509

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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

NEW DELHI

ORIGINAL APPLICATION NO. 294 OF 2023

IN THE MATTER OF :-

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VERSUS

STATE OF U.P. & OTHS. RESPONDENTS

D O H . – 23.08.2024

SHORT REPLY BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 88 M/S VANCHU HUT

I , Savita Nailwal w/o Sh.N.K. Nailwal aged about 46 years , Proprietor of M/S Vanchu Hut having Regd. Office at Ground Floor , H-70 , Pratap Vihar, Sector -12 , Ghaziabad, U.P. – 201009 do hereby solemnly affirm and depose as under :-

1. That I am the proprietor of M/S Vanchu Hut, Respondent No. 88 arrayed in Amended Memo Of Parties in captioned Original Application No. 294 /2023



and therefore I am fully competent to inter-a-lia swear and depose the present reply by way of affidavit. The answering respondent craves the leave of this Hon'ble Tribunal to file the detailed reply if desired or required by this Hon'ble Tribunal. (**Copy of GST certificate to show proprietorship of deponent Annexure R-88/1**).

2. I am well conversant with the facts and circumstances of the present case and as such I am competent to swear and depose this affidavit on behalf of the respondent no. 88.
3. That the answering respondent is running a restaurant since 2017 , having a maximum seating capacity of 32 people only (total of 8 tables with a capacity of 4 persons each). (**Photographs has been made annexure herewith as R – 88 / 2**) However, as per the mechanisms/guidelines issued by UPPCB, under section 3.1 (i) b. (A), restaurants with a minimum seating capacity of 36 people or more are required to install an ETP , hence answering Respondent is also otherwise not coming under mandatory compliance .
4. That it is the respectful submission of the answering respondent that he has all requisite permissions and more specifically with regard to NOC from

9/12/24
WS

UPPCB for conducting the above said Unit and is not violating any Law regarding that.

5. That the answering respondent is filing the short reply by way of this affidavit and if required and desired by this Hon'ble Tribunal shell file a detailed reply for any relevant consideration .
6. That it is further submitted that respondent has taken the consolidated Consent and authorization {C.C.A} under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control) Act , 1981, from the Regional Office , Ghaziabad, Utter Pradesh Pollution Board (UPPCB). **A Copy of the same has been annexed herewith as Annexure R-88 / 3.**
7. That the competent authority i.e. UPPCB after verification and consideration of documents submitted by the answering respondent , has granted permission as well as no objection.
8. That it is also the respectful submission of the answering respondent that he had paid the appropriate charges and fee for the same and the said permission is valid from 25.05.2024 to 31.03.2028.

9/28/24

WS

9. That the answering respondent humbly submits that at present as per the notification issued by UPPCB Vide Ref No. G 29267/C-4/सा0 62/2019 Dated 09.01.2019 , he fall under White Category and is hence also exempted from obtaining Consent NOC, as our restaurant has maximum seating capacity of thirty two person only. (Under Serial No. 48 Table II – White Category Left Out Sectors in the CPCB Categorization).
10. That it is the respectful submission of the answering respondent that the unit in question has not caused pollution at any point of time since its operation.
11. That it is the further respectful submission of the answering respondent that the unit of the answering respondent has obtained all appropriate permissions and is operating as per law, rules and Regulations. (**Annexure R-88/4**).
12. That the unit of the answering respondent is legitimate and is not causing air , water or sound pollution.
13. That the present Show Cause Notice Vide no. UPPCB H07982/सी-1/सा0-1667/का0बा0नो0/2024 Dated 06.03.2024 has been issued against the answering respondent without verifying the real facts and Legal prepositions



and proposed for imposing an unreasonable Compensation which has no Legal Criteria , base and force at all , the same is liable to be dropped / withdrawn from the present proceeding as the aforesaid application qua the answering respondent is not maintainable as the same is incorrect on facts and Law.

14. That it is prayed accordingly.

Sawinder

DEPONENT/ RESPONDENT

VERIFICATION :-

Verified on this 14th Day of August , 2024 , that the contents of the aforesaid affidavit are true and correct to the best of my knowledge derived from beliefs and documents and records available. Nothing material is false and incorrect and nothing is concealed there from.

Sawinder

DEPONENT/ RESPONDENT



THROUGH
SUNIL KUMAR GUPTA
(Advocate) (D/672/1990)
Counsel For Respondent No. 88
JBK SOLUTIONS
Advocates & Attorneys
D-280 , Prashant Vihar; Delhi- 110085
MB. 8178725405 ; 9667342509
EMIL : jbk solutions21 @gmail.com

CERTIFIED THAT THE DEPONENT
Shri/Smt./Ks. *Sawinder* *46yals*
S/o/W/o *N.K. Nairwal*
R/o. *MS G.F. 79*
Identified by *Mr. Sunil Kumar Gupta Advocate*
Has solemnly affirmed that
On *17 AUG 2024* No. *948624* at the
contents of the affidavit have been
read & explained to her/him
Correct to his/her/knowledge
17 AUG 2024 Notary Public *Delhi*

1156



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number :09AENPN5865K2ZM

1.	Legal Name	SAVITA NAILWAL			
2.	Trade Name, if any	VANCHU HUT			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	GROUND FLOOR, H 70, BLOCK H, PRATAP VIHAR, SECTOR 12, GHAZIABAD, Ghaziabad, Uttar Pradesh, 201009			
5.	Date of Liability	08/08/2017			
6.	Period of Validity	From	12/08/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	12/08/2017			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of the application for registration

Handwritten initials and a signature in blue ink.



सत्यमेव जयते

Annexure A

GSTIN	09AENPN5865K2ZM
Legal Name	SAVITA NAILWAL
Trade Name, if any	VANCHU HUT

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0

Handwritten signature/initials in blue ink.



1158

10

GOVERNMENT OF INDIA

गप



आधार —

अधिक.

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Bengaluru-560 001

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True copy



cm
✓

1161

13

GSTIN: 09AEPN5865K ZL

VANCHU HUT

MULTI CUISINE CHINESE RESTAURANT

H-70 SEC 12 PRATAP VIHAR GHAZIABAD PH-997 1135534

VANCHU PARTY HALL

NEED A VENUE
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 H70, Block H, Pratap Vihar, Ghaziabad, Mahluddin Pur Kanawni, Uttar Pradesh 201009, India
 Lat 28.647813°
 Long 77.410402°
 08/05/24 05:39 PM GMT +05:30

The cap



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

211007/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024

Date: 25/05/2024

To,

M/s

Restaurant M/s VANCHU HUT

H-70, Ground Floor Block H, shop No. 6 & 7, Pratap Vihar, Sector 12,
Ghaziabad, Uttar Pradesh

Application Id-
26434109

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Restaurant M/s VANCHU HUT** located at **H-70, Ground Floor Block H, shop No. 6 & 7, Pratap Vihar, Sector 12, Ghaziabad, Uttar Pradesh.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Restaurant M/s VANCHU HUT granted for the period from **25/05/2024 to 31/03/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Restaurant for 32 Persons	32	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8	Septic Tank	Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

Tru cm
[Signature]

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emmission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

Tracy

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of Restaurant for 32 Persons only.
2. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section 21/22 of air Act 1981 (as amended respectively).
3. For the development of the green belt the guidelines issued vide Board office order no. H-10405/220/2018/02 Dt. 16-02-2018 shall be complied.
4. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
5. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
6. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 in Prasoan Pant & Anr V/s. Uttar Pradesh Control Board & Ors.

- 7. Unit shall deposit the environmental compensation imposed by UPPCB for past violations.
- 8. Unit shall install Oil & Grease trap/ETP within 01 month and comply with the 'General standards for discharge of Environmental Pollutants Part A: Effluents' notified under Schedule VI in Environment (Protection) Rules, 1986, failing which this CTO shall be deemed void.
- 9. Unit shall submit latest balance sheet for verification of submitted fee.
- 10. If any outstanding fee will due then the unit shall deposit outstanding fee to Bard account accordingly.

Vikas Mishra
Digitally signed
 by Vikas Mishra
 Date: 2024.05.25
 16:05:39 +05'30'
REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed
 by Vikas Mishra
 Date: 2024.05.25
 16:05:54 +05'30'
REGIONAL OFFICER, GHAZIABAD.

Handwritten signature
 G. C. M.



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा मार्बजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कम्पोस्ट (वर्मी कम्पोस्ट) करने से 15 अग्र टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की वचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Registration Certificate
Government of Uttar Pradesh
Department of Food Safety and Drug Administration
Food Safety and Standards Authority of India
Registration Certificate under FSS Act, 2006



पंजीकरण संख्या / Registration Number: 22723692000319



- | | | |
|--|--|---|
| 1. Name and permanent address of Food Business Operator (FBO) / खाद्य व्यापार ऑपरेटर का नाम और स्थायी पता: | VANCHU HUT
W/O. N.K NAILWAL, 59, SRESHTHA VIHAR, ANAND VIHAR, , SHAKAR PUR KHAS , GANDHI NAGAR, East , Delhi-110092 |  |
| 2. Address of location where food business is to be conducted / premises / स्थान का पता जहां खाद्य व्यापार / परिसर है: | SHOP NO.5, H-70, PRATAP VIHAR, (NEAR SANTOSH MEDICAL COLLEGE), , Pratap Vihar Sector-11, Ghaziabad Nagar Nigam Zone-6, Ghaziabad, Uttar Pradesh - 201009 | |
| 3. Kind of Business / कारोबार का प्रकार: | Food Vending Establishment | |
| 4. Photo Identity Card / फोटो पहचान पत्र(विवरण) : | N/A | |

This Registration certificate is issued under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the petty food business. / यह पंजीकरण खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुसंधान द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: Ghaziabad
 Issued On / दिनांक: 12-06-2023 (New Registration)
 Valid Upto: / वैधता: 11-06-2028 (For details, refer Annexure)

Registering Authority

Date : 12-06-2023 10:35:02
 User Id : 108471



License Issued On : 12-06-2023 10:35:02

Annexures:

1. Product Annexure
2. Validity Annexure
3. Registration Id Card

The copy
is

1. Application for renewal of Registration Certificate can be filed as early as 180 days prior to expiry date of Registration Certificate. You can file application for renewal or modification of Registration Certificate by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This Registration Certificate is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated Registration Certificate and doesn't require any signature or stamp by authority.
4. This Registration Certificate is allowed to conduct food businesses activities having annual turnover upto Rs. 12 Lacs only.

True Gm
✓

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Registration Certificate
Government of Uttar Pradesh
Department of Food Safety and Drug Administration
Food Safety and Standards Authority of India
Registration Certificate under FSS Act, 2006



पंजीकरण संख्या / Registration Number: 22723692000319
Detail(s) of Food Item

[Note: Only standardised food products are allowed to be manufactured as per the list available on FoSCoS.]

Other than Manufacturer Unit	
Sl. No	Name of the food category
1	16 - Prepared Foods
2	15 - Ready-to-eat savouries
3	14 - Beverages, excluding dairy products
4	12 - Salts, spices, soups, sauces, salads and protein products
5	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds

For com
[Signature]

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Registration Certificate
Government of Uttar Pradesh
 Department of Food Safety and Drug Administration
 Food Safety and Standards Authority of India
 Registration Certificate under FSS Act, 2006



पंजीकरण संख्या / Registration Number: 22723692000319

Validity From	Validity Upto	Issued On	Fee Paid	Type
12-06-2023	11-06-2028	12-06-2023	500 INR	New

Suspension History

S.No	History	Date
	N/A	

Current Status of Registration: Registration Certificate issued

Note:

1. Application for renewal of Registration Certificate can be filed as early as 180 days prior to expiry date of Registration Certificate. You can file application for renewal or modification of Registration Certificate by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.

True copy
✓

Registration ID Card

fssai

Registration ID: 22723692000319

Valid Upto: 11-06-2028

Name: VANCHU HUT

Address: SHOP NO.5, H-70,
PRATAP VIHAR, (NEAR
SANTOSH MEDICAL
COLLEGE), , Pratap Vihar
Sector-11, Ghaziabad
Nagar Nigam Zone-6,
Ghaziabad, Uttar
Pradesh - 201009KOB: Food Vending
Establishment

Govt ID Card: N/A

Issuing Authority: Ghaziabad

Issued On: 12-06-2023

[Disclaimer: This Registration ID card is issued only for the provisions laid down under Food Safety and Standards Act, 2006 and hence, shall not be used for any other purpose.]

Handwritten signature in blue ink.

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
NEW DELHI
YAKALATNAMA

IN RE : ORIGINAL APPLICATION NO. 294 /2023

In the matter of :

PRASOON PANT & ANR.APPLICANTS
VS
UTTER PRADESH CONTROL BOARD & ORS.RESPONDENTS

KNOW ALL to whom these present shall come that I/WE **YANCHU HUT** THE ABOVE NAMED /
RESPONDENTS NO. 3 AT LIST OF 67 UNITS, through its **PROPRITOR MS. SAVITA NAILWAL**, DO
H-70, GROUND FLOOR , BLOCK-H , PRATAP VIHAR, SECTOR -12 , GHAZIABAD- 201012 ::

*Respondent
No-88*

HEREBY APPOINT M/S **JBK SOLUTIONS { Advocates & Attorneys } ; through**

SH. SUNIL KR. GUPTA (.ADVOCATE)(D/672/1990) ; SH AMIT BOKEN (ADVOCATE);

SH. MAHAVIR SINGH(ADVOCATE) (D/636/91); MS. SAVITA (ADVOCATE) (D/3750/2018)

**OFFICE - JBK HOUSE, D - 280 , PRASHANT VIHAR ; DELHI-110085. PH.: 9868762219 ; WHATS
APP : 8178725405 ; 8860862219 ; ; Email : skradv722@gmail.com ; jbksolutions21@gmail.com.**

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him/ THEM

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf
8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
9. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
11. The adjournment costs whenever ordered by the Court shall be of the Advocate Which he shall receive and retain for himself.
12. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 9 day of May ~~MARCH~~ ~~APRIL~~, 2024. Accepted subject to the terms of the fees.

Advocate Client

JBK SOLUTIONS
Advocate & Attorneys
SUNIL KUMAR (Advocate)
Supreme Court of India
D-280, Prashant Vihar, Delhi-110085
PH. 8178725405, 8860862219
Email: jbk solutions21@gmail.com

Client

Savita
Sh No - 3
Respondent No - 88
Savita